

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3178  
ANSWERED ON:11.12.2014  
Family Courts  
Jena Shri Rabindra Kumar

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of family courts functioning in the country, State/UT-wise;
- (b) whether the Union Government has received applications from various State Governments for setting up of such courts;
- (c) if so, the details thereof along with the action taken thereon by the Union Government, State/UT-wise including Odisha; and
- (d) the details of funds allocated and released by the Union Government for the purpose during each of the last three years and the current year, State/UT-wise including Odisha?

**Answer**

MINISTER OF LAW & JUSTICE (SHRID. V. Sadananda Gowda)

(a): A statement indicating the number of family courts functioning in the country, State/UT-wise, as per information available is enclosed as Annexure.

(b)&(c): As per the Family Courts Act, 1984, Family Courts are established by the State Governments in consultation with the respective High Court. Central Government provides financial assistance to State Governments for Family Courts on receipt of their proposals. Recently, on receipt of proposals from State Governments of Uttar Pradesh and Chhattisgarh, grants of Rs. 3.75 crore and Rs. 1.00 crore respectively have been released to these States. A proposal has been received from Andaman & Nicobar Administration for creation of posts for setting up of Family Court in Portblair and the same is under process. No proposal has been received from Odisha.

(d): Funds released to the States for Family Courts during each of the last three years and the current year, State/UT-wise is indicated below:

(Rs. in lakh)

Under Plan

Grant released during the year

Sl. No. Name of State 2011-12 2012-13 2013-14 2014-15

1 Odisha 20.00 0 0 0

Under Non-Plan Grant released during the year

Sl. No. Name of State 2011-12 2012-13 2013-14 2014-15

1 Nagaland 40.00 - - -  
2 Maharashtra 100.00 - - -  
3 Tripura - 75.00 - -  
4 Bihar - - 500.00 -  
5 Uttar Pradesh - - - 375.00  
6 Chhattisgarh - - - 100.00

Annexure

Statement referred to in reply to part (a) of the Lok Sabha Unstarred Question No. 3178 for 11/12/2014 regarding Family Courts  
As on 30/11/2014

NUMBER OF FAMILY COURTS FUNCTIONAL

S. Name of        Number of  
No. the State    Family Courts  
                  functional  
                  in the State

1	Andhra Pradesh + Telangana	27
2	Arunachal Pradesh	-
3	Assam	03
4	Bihar	33
5	Chhattisgarh	20
6	Delhi	15
7	Goa	-
8	Gujarat	17
9	Haryana	06
10	Himachal Pradesh	-
11	Jammu & Kashmir	-
12	Jharkhand	21
13	Karnataka	24
14	Kerala	28
15	Madhya Pradesh	31
16	Maharashtra	25
17	Manipur	04
18	Meghalaya	-
19	Mizoram	04
20	Nagaland	02
21	Odisha	17
22	Punjab	-
23	Puducherry	01
24	Rajasthan	28
25	Sikkim	02
26	Tamil Nadu	14
27	Tripura	03
28	Uttar Pradesh	75
29	Uttarakhand	08
30	West Bengal	02
	Total	410